

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DIRGH DIAMOND PRIVATE LIMITED

Sl. No	PARTICULARS	DETAILS
(1)	(2)	(3)
1	Name of the corporate debtor	Dirgh Diamond Private Limited
2	Date of incorporation of corporate debtor	May 29, 2013
3	Authority under which corporate debtor is incorporated / registered	ROC, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36910MH2013PTC305270
5	Address of the registered office and principal office (if any) of corporate debtor	HW-2092 Bharat Diamond Bourse Bandra Kurla Complex Bandra (East) Mumbai-400051, Maharashtra India
6	Date of closure of Insolvency Resolution Process	9 th June 2026
7	Liquidation commencement date of corporate debtor	10 th June 2026
8	Name and registration number of the insolvency professional acting as liquidator	Mr Atul Mehta IBBI/IPA-002/IP-N01062/2020-2021/13458
9	Address and e-mail of the liquidator, as registered with the Board	201-206, Shiv Smriti Chambers, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai - 400018, Mumbai City, Maharashtra, 400018 csatulmehta@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	201-206, Shiv Smriti Chambers, 2nd Floor, 49A, Dr. Annie Besant Road, Above Corporation Bank, Worli, Mumbai - 400018, Mumbai City, Maharashtra, 400018 liq.dirghdiamond@gmail.com

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Dirgh Diamond Private Limited, on [10th June 2026 liquidation under section 33 of the Code].

Date: 15th June 2025

Place: Mumbai


Mr Atul Mehta
Liquidator of Dirgh Diamond Private Limited
IBBI/IPA-002/IP-N01062/2020-2021/13458
AFA: 30th June 2026